

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 113
CP No. 32/61(1)/JPR/2021
Under Section 61(1) of
Companies Act, 2013**

In the matter of:

Associated Marmo and Granites Limited

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Divanshu Mittal, PCS
For the ROC : Pooja Singh, JTA

ORDER

Heard Mr. Divanshu Mittal, PCS appearing on behalf of the Petitioner. Ms. Pooja Singh, JTA appearing on behalf of the ROC, Jaipur. An affidavit vide Diary No. 887/2024 dated 10.04.2024 has been filed by learned counsel for the Petitioner. **Submissions heard. Order is reserved.** Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024